

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

MA/310/00821/2017

in

OA/310/00678/2014

Dated Tuesday the 6th day of February Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

1. The Union of India
rep by the Chief Postmaster General,
Tamil Nadu Circle,
Chennai 600002.
2. The Postmaster General,
Chennai city Region,
Chennai 600002.
3. The General Manager (Postal Accounts & Finance),
Tamil Nadu Circle,
Ethirajsalai, Chennai 600008.
4. The Senior Superintendent of Post Offices,
Chennai City North Division,
Chennai 600008.Applicants / Respondents

By Advocate Mr. C. Kulanthaivel

Vs

K.Muniswami,
New no. 17 / old no. 123,
Sivalingapuram, Sector 13/87th Street,
K.K.Nagar, Chennai 600078Respondent / Applicant

By Advocate M/s. P. R. Satyanarayanan

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

MA 821/2017 has been filed by the respondents in OA 678/2014 seeking extension of time for a period of six months from 25.09.2017 for compliance of the order of the Tribunal dt. 16.05.2017.

2. This Tribunal on 10.11.2017 had directed the respondents in OA to file status report on a monthly basis as follows:

“.....

4. Therefore, in the interest of justice, only three months' time is granted to the applicants in this MA for compliance of the order of this Tribunal dt. 16.05.2017.

5. In the meantime, learned counsel for the MA applicants / OA respondents shall file monthly status report on three dates viz., 06.12.2017, 08.01.2018 and 06.02.2018 which shall be served on the other side ie., learned counsel for the applicant in OA.

6. Call on 06.12.2017, 08.01.2018 and 06.02.2018.”

3. Learned counsel for the MA applicants / OA respondents produces a copy of status report as on date and submits that the applicant had been paid the difference in EL encashment due to revision of pay to the tune of Rs. 1037/- on 07.05.2010. The details of payment of retirement benefits in respect of DCRG, commutation and arrears of pension upto 31.12.2017 have also been provided.

4. Learned counsel for the OA applicant is satisfied with the payments and submits that the MA may be treated as closed.

5. Accordingly, MA 821/2017 is closed.

**(R. Ramanujam)
Member(A)
06.02.2018**

SKSI